

Schemes for the welfare of Children with Disabilities implemented under Social Security and Women and Child Development Department in the State of Punjab.

Sr.No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1.	Scholarship to students with Disabilities.	The objective of the Scheme is to assist the students with disabilities to secure education, academic, technical or professional training to enable them to earn a living and to become useful member of the Society. Under this Scheme Scholarship @ 200/P.m is given to each students with disability for 1 st to 8 th class. Scholarship @300p.m is given to each student with disability for 9 th class onwards to students having 40% and above disability certificate and should have secure at least 40% marks in the previous annual examination.	1. Under this scheme, the applicant submits the application on the portal before the last date. Alongwith the application, photo, age proof, disability certificate, parental income, tuition fee receipt and previous class passed certificates are also to be uploaded. 2. The applicant is also registered on the portal by the institution/school in which he/she studies and the same institution/school also registers itself on the portal and the same institution/school verifies the application submitted by the applicant. 3. After this, the application is verified and digitally signed by the nominated State Nodal Officer of this department. 4. Applications signed by the State Nodal Officer are accepted on Merit Criteria for selection at the Government of India level and the scholarship is paid directly by the Government of India through DBT method into the bank accounts of these disabled students.
2.	Attendance Scholarship Scheme of Girl Students with Disabilities of Rural areas.	The Objectives of this Scheme is to uplift the status of the girls with disabilities in the rural areas and also to make themselves self reliant by paying incentives in the form of Attendance Scholarship to girls Rs. 2500/- per annum is given to the girl students upto 10 th Standard and Rs 3000/- per annum is given students for 10+1 onwards to students having 40% and above disability certificate and should have secure at least 40% marks in the previous annual examination and minimum attendance should be 70%	1. Under this scheme, the applicant submits the application on the portal. Alongwith the application, photo, age proof, disability certificate, parental income, tuition fee receipt and previous class passed certificates are also to be uploaded. 2. The applicant is also registered on the portal by the institution/school in which he/she studies and the same institution/school also registers itself on the portal and the same institution/school verifies the application submitted by the applicant. 3. After this, the application is verified and digitally signed by the nominated State Nodal Officer of this department. 4. Applications signed by the State Nodal Officer are accepted on Merit Criteria for selection at the Government of India level and the scholarship is paid directly by the Government of India

			through DBT method into the bank accounts of these disabled students.
3.	Financial Assistance to Disabled Children	Rs. 1500/- per month to all the eligible Children with Disabilities.	1. Beneficiaries to visit Sewa Kendra and get Application form or get themselves registered on E Sewa Portal. 2. Fill the form and submit to Sewa Kendra or E Sewa Portal. 3. E-Sewa Kendra operator process online and send application for verification to Child Development Project officer. 4. The concerned official check online application and documents. If all documents are correct then send application to Concerned Executive Officer of Municipal Corporation for further land and income verification of applicant. 5. After land and income verification by Executive Officer of Municipal Corp, as per guidelines, then send application with remarks to Child Development Project Officer. 6. Child Development Project Officer forward application to District Social Security Officer with remarks. 7. Thereafter District Social Security Officer forward the application to Superintendent, DSSO with remarks. 8. Superintendent District Social Security Officer send back the application to District Social Security Officer with remarks. 9. District Social Security Officer approve application.
4.	Assistant to disable persons for purchase of fitting of Aid Appliance (ADIP Scheme)	The objective of the Scheme is to provide durable, modern and Scientifically manufactured aids and assistive devices to PwDs for promoting their Physical, Social and psychological rehabilitation, thereby, reducing the effects of disabilities and enhancing their educational and economic potential. The aids and assistive devices supplied under the Scheme must have due certification.	Parents of eligible children through their District Social Welfare Office (DSSOs) can submit their application to Director, Social Security Women & Child Development Punjab along with supporting documents and after verification of the same, their case will be recommended to the Government of India for financial assistance under this scheme.
5.	UPID-Unique ID for Persons with Disabilities Project.	Unique ID for Persons with Disabilities Project is implemented with a view of creating a National Database for PwDs and	The Persons with Disabilities can apply online and register themselves on www.swavlambancard.gov.in or

		to issue a Unique Disability Identity Card to each person with disability. The Project will not only encourage Transparency, efficiency and ease of delivering the government benefits to the person with disabilities but also ensure uniformity. The Persons with Disabilities can apply online and register themselves on www.swaviaambancard.gov.in or can apply and register from Sewa Kendras and through the officers of District Social Security Officers.	can apply and register from SEWA Kendras and through the officers of District Social Security Officers.
6.	National Scholarship Scheme for disabled Students	The National Scholarship Portal(NSP) is an online portal by the Government of India for applying, processing, verifying and sanction of Government scholarship to students. It aims to reduce discrepancies and provide a common, effective and transparent way to disburse scholarships to students. It aims to be a " one stop" portal for Indian students applying for scholarship by bringing together hundreds of scholarship run by both states and the central government. The Department of Empowerment of Persons with Disabilities (DEPwD) is implementing the following three scholarships for students with disabilities through the National Scholarship Portal (NSP) a) Pre-matric scholarship for class IX and X. b) Post-matric scholarship for Class XI to Post-graduation; and c) Scholarship for Top Class Education for Graduate/Post Graduate Degree or Diploma on National Scholarship Portal under the Umbrella Scheme "Scholarship for Students with Disabilities".	1. Under this scheme, the applicant submits the application on the portal before the last date. Alongwith the application, photo, age proof, disability certificate, parental income, tuition fee receipt and previous class passed certificates are also to be uploaded. 2. The applicant is also registered on the portal by the institution/school in which he/she studies and the same institution/school also registers itself on the portal and the same institution/school verifies the application submitted by the applicant. 3. After this, the application is verified and digitally signed by the nominated State Nodal Officer of this department. 4. Applications signed by the State Nodal Officer are accepted on Merit Criteria for selection at the Government of India level and the scholarship is paid directly by the Government of India through DBT method into the bank accounts of these disabled students.
7.	The Financial Assistance to Acid Attack Victim Scheme, 2024.	Financial Assistance to Acid Victims Scheme is fully State sponsored Scheme. The objective of this Scheme is to provide monthly Financial Assistance to who have been rendered 40% disabled due to acid attack and make them self-reliant. The acid attack victim should be a resident of Punjab State. The case for sanction of financial assistance to the victim shall be	1. Firstly Acid Attack Victim or his/her family member submit application to District Social security Officer of Concerned District. 2. District Social Security Officer Complete documentary formalities and further submit the case to the Deputy Commissioner, who shall call the meeting of District Level

		considered upon submission of an application to the concerned District Social Security Officer either by the victim herself/himself or by her guardian (their/family member/any relative; in a case where the victim has been rendered so: disabled due to acid attack that she/he is not in a position to make an application herself. The application must be supported by medical certificate to the effect that the applicant has been rendered disabled due to an acid attack as mentioned in para-2 above. Such a certificate must have been issued by a certifying authority prescribed under The Rights of Persons with Disabilities Act, 2016 as amended from time to time, or under the corresponding provision of an enactment coming into force at a later stage as replacement of the above mentioned Act.	Committee. 3. The District Level Committee upon being satisfied that the applicant is eligible for the financial assistance under the scheme shall sanction the case. 4. After the District Level Committee sanctioned the case, the sanctioned case of the applicant submit to Headquarter for the approval of Director, Social Security Women and Child development.
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The Schemes and programmes under Juvenile Justice (Care and Protection of Children) Act, 2015 implemented for the children with disabilities in the State of Punjab.

Sr.no	Schemes/services.	Detail of Scheme/service.	Stakeholders to whom to approach to avail the benefits.
1	Children Homes for children with special needs/ Children with Disabilities.	As per section 2(19) of Juvenile Justice (Care and Protection of Children) Act, 2015 “Children’s Home” means a Children’s Home, established or maintained, in every district or group of districts, by the State Government, either by itself, or through a voluntary or non-governmental organisation, and is registered as such for the purposes specified in section 50.	1. Children with disabilities are being placed in Child Care Institution under the orders passed by Child Welfare Committee. 2. The children with disabilities are also surrendered by parents, single parent and parents who are not able to take care of children with disabilities under the orders of Child Welfare Committee.
2	Sponsorship Scheme	As per Section 2 (58) of the Juvenile Justice (Care and Protection of Children) Act, 2015, sponsorship is defined as the ‘Provision of supplementary support, financial or otherwise, to the families to meet the medical, educational and developmental needs of the child’. Under Sponsorship programme, the Mission shall supplement the biological families or extended families of children in need of care or protection for adequate care of the child. It shall be a conditional assistance, to ensure that children get the opportunity to stay and grow within their social and cultural milieu in the community, without displacement. Under this scheme financial assistance of Rs. 4000/- per month per child is provided. Criteria for sponsorship 1. Where mother is a widow or divorced or abandoned by family. 2. Where children are orphan and are living with the extended family. 3. Where parents are victims of life threatening/terminal disease. 4. Where parents are incapacitated or unable to take care of children both financially and physically. 5. Children in need of care and protection as per the JJ Act, 2015 namely without home, victim of any natural calamity, child labour, victim of child marriage, trafficked child, HIV/AIDS affected child, child with disabilities, missing or runaway child, child beggars or living on the street, tortured or abused or exploited children who require support and rehabilitation. 6. Children covered under the PM CARES For Children Scheme. Economic Criteria for Preventive Sponsorship For preventive sponsorship, children in conditions of extreme deprivation based on the “proxy parameters” of - types of residential locality, social deprivation and occupation shall be selected, whose family income does not exceed: a) Rs. 72,000/- per annum for rural areas, b) Rs. 96,000/- per annum for others.	1. The offline application form alongwith required documents is to be submitted by the applicant at the office of District Child Protection Unit with the assistance of District Child Protection Officer. 2. Thereafter, application form is to be placed before the Sponsorship and Foster Care Approval Committee (SFCAC) under the chairmanship of District Magistrate. 3. The Committee approves the eligible candidates and orders are passed by Child Welfare Committee in Form No. 36 for sponsorship placement for Rs-4000/- per month upto the age of 18 years.

Schemes for the welfare of Children with Disabilities implemented under State Legal Services Authority in the State of Punjab.

Sr.No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1	Free Legal Aid.	Children are entitled to free legal aid to file or defend a case under Section 12(c) of the Legal Services Authorities Act, 1987. Further, as per the Section 40 of the Protection of Children from Sexual Offences Act, 2005, the family or guardian of a child victim is also entitled to avail services of free legal aid counsel of their choice.	Anyone can approach the relevant authority (National Legal Services Authority, State Legal Services Authority, District Legal Services Authority, Taluka Legal Services Committee) either personally, by post, through the Legal Services Management system (LSMS) portal, or via email to avail schemes.
2.	NALSA (Child-Friendly Legal Services for Children) Scheme, 2024:	This updated & revised scheme is framed by consolidating the previous schemes, viz. NALSA (Child-Friendly Legal Services to Children and their Protection) Scheme, 2015 and Legal Service for Differently-abled Children Scheme, 2021 into one comprehensive scheme. The Schemes envisions an implementation of preventive, strategic and gender-responsive legal services programs for vulnerable children with specific focus on children with disabilities, to realize equity and equal opportunities for all. Apart from this, various programmes are also being organized by the State Authority in the schools, colleges and other places to aware the children about their rights. During these awareness programmes, children are also sensitized about the various welfare schemes being run by the Government.	Anyone can approach the relevant authority (National Legal Services Authority, State Legal Services Authority, District Legal Services Authority, Taluka Legal Services Committee) either personally, by post, through the Legal Services Management system (LSMS) portal, or via email to avail schemes.

Schemes for the welfare of Children with Disabilities implemented under Department of Health in the State of Punjab.

Sr.No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1.	Early identification and early screening conducted and District Early Intervention Centre (DEICs) under Rasthriya Bal Swasthya Karyakram (RBSK)	Early identification and early screening is being conducted under Rasthriya Bal Swasthya Karyakram (RBSK) of children from 0-18 years at all Public health facilities (newborn), anganwadis (6 weeks to 6 years) and Govt. & Govt. aided schools (6 years to 18 years) and free treatment is provided to children found suffering from 31 health conditions including under 4Ds-Defects at Birth, Diseases, Deficiencies and Developmental Delays including Disabilities. Screening is done at public health facilities by delivery point staff and in Anganwadis and Govt. & Govt. aided schools by dedicated Mobile Health Teams. Children diagnosed with any of health condition receive free treatment at Government Health Facilities and if tertiary care is required are referred to Government Medical Colleges of Punjab, PGIMER Chandigarh and private impaneled hospitals (for CHD/ RHD only) for free treatment as per RBSK guidelines & RBSK Procedures & Model Costing for Surgeries under National Health Mission through Govt. of Punjab. List of 31 Health Conditions covered under Rasthriya Bal Swasthya Karyakram (RBSK):- 1. Neural Tube Defect 2. Down’s Syndrome 3. Cleft Lip & Palate/Cleft Palate alone 4. Talipes (club foot) 5. Developmental Dysplasia of the Hip 6. Congenital Cataract 7. Congenital Deafness 8. Congenital Heart Diseases 9. Retinopathy of prematurity 10. Anaemia especially Severe Anaemia 11. Vitamin A Deficiency (Bitot Spot) 12. Vitamin D Deficiency (Rickets) 13. Severe Acute Malnutrition 14. Goiter 15. Skin conditions 16. Otitis Media	Level -1- Early identification and screening of children at birth (new born) is being done at all the Public Health Facilities. Level -2- The screening of children from 06 weeks to 06 years is being done by Anganwadis twice in a year, by Mobile Health Teams. Level-3- The screening of children from 06 years to 18 years is being done at Government and Government aided schools by Mobile Health Teams.

Sr.No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
		17. Rheumatic Heart Disease 18. Reactive Airway Disease 19. Dental Caries 20. Convulsive Disorders 21. Vision Impairment 22. Hearing Impairment 23. Neuro-Motor Impairment 24. Motor Delay 25. Cognitive Delay 26. Language Delay 27. Behaviour Disorder (Autism) 28. Learning Disorder 29. Attention Deficit Hyperactivity Disorder 30. TB 31. Leprosy. Five District Early Intervention Centre (DEICs) has been established at Bathinda, Hoshiarpur, Ludhiana, Ropar and Tarn Taran in the State of Punjab. The purpose of DEIC is to evaluate and provide treatment/management/rehabilitation services to all children below the age of 6 years. Each DEIC is manned by a team consisting of Paediatrician, Medical officer, Dentist, Staff Nurses, Social worker, Early Interventionist cum Special Educator, Physiotherapist and Psychologist to provide services.	
2.	School Eye Screening Programme for providing free spectacles to school children and Check-up of incumbents of Blind School.	School Eye Screening Programme for providing free spectacles to school children suffering from refractive errors is being implemented in the State. There is a provision of organizing screening of school children for detection of refractive errors and other eye problems and providing free glasses to school children to decreases prevalence of blindness due to refractive errors among school children. Glasses are prescribed only after refraction. Only those patients with vision acuity of 6/12 or less are prescribed spectacles. School children of age group 6-18 are covered in this scheme. School Eye Screening programme is done in collaboration with RBSK for identification of school children suffering from refractive errors. The identification of children and adolescents admitted in blind schools with possibility of sight restoration and to provide to identified	School eye screening programme is being conducted in all the schools under National Program for Control of Blindness & Visual Impairment with collaboration of Rasthriya Bal Swasthya Karyakram (RBSK) and Rs. 1500/- as disability pension is also being provided to children with disabilities.

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		curable blind, appropriate treatment available in the district/region.	
3.	Free of cost hearing Aid.	Funds for procurement of aids and appliances are not covered under National Program for Prevention and Control of Deafness. The children identified with hearing loss are being given hearing aid free of cost by ALIMCO in camps as per the eligibility criteria of ADIP Scheme.	The screened children are diagnosed at district hospitals DEIC and at Medical Colleges. The children who fit in criteria as per ADIP Schemes to avail free hearing add are being uploaded on the Portal prepared by NHM Punjab. The free hearing aids are provided to the children at camps conducted by ALIMCO which is a central Public Sector Enterprise under the Ministry of Social Justice and Empowerment. The identified children are being informed by the Health Department to the camps.

Schemes for the welfare of Children with Disabilities implemented under Department of School Education in the State of Punjab.

Sr. No	Name of scheme(s)	Details of Scheme(s)	How to avail the scheme(s)
1.	Samagra Shiksha Abhiyan focuses on providing quality, relevant education to all children with special needs in schools.	Special Educators are in place at the block level for teaching the children itinerant mode. IE Volunteers are in place at the cluster level for taking care of the needs of the CWSN in Resource Rooms and HBE. Surgical correction is provided to children free of cost, for children suffering from cerebral palsy through impanelled hospitals. Physiotherapy and speech therapy services are provided to CWSNs as per their need. Mobility aids & assistive devices like wheelchairs, tricycles, calipers, artificial limbs, crutches, rollators, blind sticks, blind canes, retractable stick, MR Kit, CP chairs, etc. are provided to the children as per recommendation by rehabilitation experts through ALIMCO, to assist them in accessing the educational system. Disability Certificates are being issued in convergence with Health Department. Braille books are provided to visually impaired children through Braille Bhawan Ludhiana. Extra-curricular activities like special sports tournaments and cultural programs are organized to channel their energy and give them a platform for expressing their talents. Exposure visits to places of educational and historice importance like Science City, Virasat-e-Khalsa, Jallianwalla Bagh etc. are organized to give children and understanding of the outside world. Vocational life skills training is imparted to the CWSNs like soft toy making , candle & diya making, pen making, pickle & chutney making, handbags and cushion making, card making, Envelope making, shagun (decorative) envelope, cloth bags, cutting, & tailoring, mobile repair, computer skills and decorative items. Travel Allowance is provided to CWSN coming to school from far off area. The allowance is in the form of payment to the person/auto etc. engaged to ferry the children to school and back.Efforts are being made to make the school structurally barrier-free with the construction of Ramps with handrails and DFTs (Disabled Friendly Toilets). DBT (Direct Benefit Transfer) is provided to CWSN in the form of books and stationery, reader allowance, stipend for girls, TLM & Top-up grant etc. Parental training is provided to parents of CWSNs at block level every year. In this training, problems related to behavior issues are being discussed to help them to work on these issues.	All the children with special needs (CWSNs) are being benefited under Samagra Shiksha Abhiyan, a flagship scheme of the Government of India, to provide appropriate inclusive educational services in the most suitable environment in General School System.

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		District Special Educators are working at district level that implement this scheme at the block and school level and monitor the work of special educator during their random visit whether these benefits are being provided to these CWSN. This whole team is working under District Education Officer(EE/SE) of concerned districts. Concessions & Relaxations for children with special needs by the PSEB & SCERT. Punjab School Education Board provides special relaxations in examinations for children with benchmark intellectual disability. The Education Board has thus given certain concessions for HI, VI and ID (Hearing Impaired, Visually Impaired and Intellectual Disabilities) students, which has been implemented from the academic session 2018-19. These relaxations include: • A separate paper for ID (Intellectually disabled) students, which will consist of 60% multiple choice questions, 20% very short answer type and 20% short answer type questions. • A special Question Bank has been created for all subjects of classes 5th to 8th by SCERT and for classes 10th and 12th by PSEB, and this Question Bank is completely solved. It has been uploaded on the PSEB and SCERT websites. • All questions in the Final Examinations conducted by PSEB and SCERT will be derived from this Question Bank only. • For classes 9th and 11th, teachers will develop their own question bank and separate question paper for the students. • Apart from this, All children with benchmark disabilities are given the following relaxations by the Education Board in Classes X and XII: • Extra time (20 minutes for every one hour) to solve the paper. • Facility of Scribe to student of any disability who needs it; free of cost. • In the scheme of studies, option of one compulsory subject of Punjabi or Punjab History & culture and option of Any five electives from a huge list of subjects (including vocational).	